

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00183 of 2015
Cuttack, this the 15th day of April, 2015

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....
Smt. Pragyanmita Mahapatra,
aged about 20 years,
W/o Hrusikesh Sahoo,
At- Begunia, PO- Begunia,
Dist- Khurda-752062.

...Applicant

(Advocates: M/s. P.R.J.Dash, M.P.J.Ray)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110116.
2. Director of Postal Services,
O/o Chief Post Master General,
Odisha Circle,
Bhubaneswar, Dist-Khurda-751001.
3. Sr. Superintendent of Post Offices,
Puri Division,
At/PO/Dist- Puri-752001.
4. Inspector of Posts,
Balunga Sub-Division,
Balugaon, Dist- Khurda-752030.

... Respondents

(Advocate: Mr. S. Behera)

.....

Alka

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.R.J.Dash, Ld. Counsel for the Applicant, and Mr. S.Behera, Ld. Sr. Central Govt. Panel Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the action of Respondent No. 3 and 4 in depriving her to get her appointment though she has been selected as GDS BPM of Niladri Prasad Branch Post Office on 27.05.2014. It has been stated in the O.A. that till date the applicant has not been posted and she is running from pillar to post. Mr. Dash, Ld. Counsel for the applicant, submitted that ventilating her grievance the applicant for the first time represented to Respondent No.4 on 19.08.2014 and, subsequently, she made representation to Respondent No.3 on 12.02.2015 followed by reminder dated 13.03.2015 and, ultimately, as she did not get any response from the aforesaid Respondents she approached Respondent No.2 by making representation on 16.02.2015. Mr. Dash submitted that till date the applicant has received no response from Respondent Nos.2, 3 and 4 against the representations so preferred by her.

3. Taking into account the submission made by Mr. Dash, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, I dispose of this O.A. at this admission stage by directing Respondent No. 2, i.e. Director of Postal Services, O/o CPMG, Odisha Circle, to consider and dispose of the representation dated 16.02.2015, if the same has been filed and is still pending consideration, with a well reasoned order and communicate the same to the applicant within a period of 30 days from the date of receipt of a copy of this order.

W.D.L.

It is further made clear that if after such consideration the applicant is found to be entitled to the relief claimed by her in her representation then expeditious steps be taken within a further period of one month from the date of such consideration to post the applicant as GDS BPM Niladri Prasad Branch Post Office. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Dash, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites by 17.04.2015.


(A.K.PATNAIK)
MEMBER(Judl.)

RK

